

**Inspections of Foreign Fishing Trawlers**

3739. SHRI DAULATSINHJI JADEJA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have authority to inspect all foreign Charter trawlers employed by Indian Companies;

(b) if so, the full details of all inspections carried out by representatives of Government of foreign Chartered Trawlers in the year 1979 and 1980;

(c) whether any irregularities have been detected, in terms of under invoicing and fishing in coastal areas, etc.; and

(d) if so, the full details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) to (d). Details are being collected and will be placed on the Table of the Sabha.

**Barrage at Godar over river Kamla by Nepal**

3740. SHRI BHOGENDRA JHA: Will the Minister of IRRIGATION be pleased to state:

(a) whether Government of Nepal has constructed any barrage at Godar over river Kamla; if so, details thereabout;

(b) whether the Godar barrage will result in turning the Western and Eastern Kamla canals drying up;

(c) whether the above Godar barrage by Nepal has been prepared because of India's failure to construct Multi-purpose Dam at Sisapur and extending Kamla embankments beyond Jaynagar upto Mircharyya in

Nepal; if not, the actual state of affairs about the above points; and

(d) whether any detailed talk with Nepal on these issues regarding Kamla and Begdi rivers has taken place?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) to (d). In the course of the discussions with the Nepalese Delegation in August 1980, it was reported by the representatives of the Government of Bihar that H.M.G. Nepal were understood to be constructing a dam and Barrage on the upper reaches of Kamla in Nepal. It was agreed eventually that Nepal would furnish and exchange data and details of the schemes which affect both the countries whenever such schemes are contemplated by H.M.G. in future on a reciprocal basis.

**Allotment of Plots to L. I. G. Registrants by D. D. A.**

3741. SHRI CHANDRADEO PRASAD VERMA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the DDA had invited applications for registration of LIG and MIG plots in Delhi on payment of registration fee of Rs. 1000/- in 1975;

(b) whether after the draw of lots, all the unsuccessful applicants were refunded registration money and later in 1977 all such applicants in LIG category were individually addressed to re-deposit the registration money for allotment of LIG plots to all of them;

(c) whether all such applicants who had re-deposited the registration money have been allotted LIG plots;

(d) whether no such offer of re-depositing the registration money was made to the unsuccessful candidates in MIG category; and

(e) if not, why no such offer was made and whether there is any proposal to offer plots to such unsuccessful applicants in the MIG category in view of the recent DDA's scheme to sell plots in Delhi for various categories?